15·35 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(*Amendment of Article* 51).

by Shri Hari Vishnu Kamath

SHRI P. K. DEO (Kalahandi) I beg to move:

"That this House do suspend rule 75(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires the moving of amendment that the Constitution (Amendment) Bill, 1977 (*Amendment of article* 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon at an early stage."

I also move :

"That the Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath ....

MR. DEPUTY-SPEAKER : Mr. Deo, please listen. You cannot go on reading what you want, disregarding the chair. You have to move first for the suspension of the rule and then only you can read the other motion.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I do not want to oppose the suspension on condition that there will not be any discussion and only voting will take place. We have been discussing this for the last three weeks. Otherwise I will be losing the opportunity of moving my Bill. And Shri Shastri will also be losing his opportunity.

SHRI P. K. DEO: I should like to make a few subsmissions in this regard. It is the compulsion of my conscience which has forced me to move this motion. India with her ancient cultural and spiritual heritage has in all ages shown light in darkness, whether it was Lord Buddha or Gandhi or Vivekananda. Today in the seventies of the 20th century, how can we allow such a laudable Bill to lapse ?

I very carefully went through the speech of the learned Law Minister Shri Shanti Bhushan. The hon. Law Minister in his speech in one breath " apprehends surrender of sovereignty, the concept that India is a sovereign , socialist, secular democratic republic, to uphold which we are pledged. " According to him the acceptance of this Bill will amount to surrender of national sovereignty. What is national sovereignty ?

आसेतु हिमाचलम उत्तरम यत समुद्रस्य
हिमाद्रि च्चैव दक्षिणम वर्षं भारतम्
नाम भारतीय यत्रे सन्तति ।

What was the concept of national sovereignty when in the lust for power this motherland was vivisected and we got a truncated India. I being one of those who placed what I had at the feet of mother India to build a united India, reconcile myself to this truncated India. The less we talk of sovereignty the better it is not that after the lapse of paramountcy the so called sovereignty of the erstwhile Indian States returned to uphold which the Government of India was a party in the instrument of accession. But did that work? Things and events move so fast that preservation of sovereignty become just an academic exercise.

In the other breath the Law Minister Spoke very highly about Shri Kamath and he euologised him as an acknowledged artist trying to paint a bright future and said : "World government has to be established . It is essential. In fact it is inevitable and that is the only solution for preventing the catastrophe facing the entire humanity." These are the two contradictions. How can we compromise ? The only compromise between these two statements of the hon. Law Minister is Mr. Kamath's Bill which provides an answer which provides the substitution in the Directive Principle. It is just a pious hope and to achieve that end we may educate our people. We cannot afford to scotch this Bill or throttle this Bill. Let it not die: let us circulate it for eliciting public opinion and educate the people inside and outside the country. It can go to a Select Committee. I consider that the Prime Nubuster Minister is a world citizen. All along he has said : Vasudeva Kudumbakam. I hope that the hon. Law Minister will accept my amendment.

MR. DEPUTY-SPEAKER : You must first move the motion for suspension of rule.

SHRI P. K. DEO : I have already moved it.

MR. DEPUTY-SPEAKER : The question is :

"That this House do suspend rule 75(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires the moving of amendment that the Constitution (Amendment) Bill, 1977 (*Amendment of article* 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon at an early stage. "

The motion was adopted.

MR. DEPUTY SPEAKER : Mr. Shankar Dev.

SHRI P. K. DEO : Mine is item No. 4. How can he precede me ?

MR. DEPUTY-SPEAKER: I thought you have already moved it. He is only speaking on it.

SHRI P. K. DEO: I beg to move:

"That the Constitution (Amendment) Bill, 1977 (*Amendment of Article* 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon by the 10th August, 1978."

SHRI KANWAR LAL GUPTA: We supported the motion for suspension of rule—I think Mr. Kamath also agreed to it—on the condition that there will be no further discussion. After they move the motions, you kindly take the vote.

MR. DEPUTY-SPEAKER: Mr. Shankar Dev.

SHRI SHANKAR DEV (Bidar): I beg to move:

"That the Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon by the 14th August, 1978."

श्रीमन्, पिछली बार जब यह बिल सेशन में आया था तो उस वक्त हमारे विदेश मंत्रालय के राज्य मंत्री ने यह कहा था कि वर्ल्ड गवर्नमेंट के बारे में सोचने के लिए यह वक्त नहीं है, यह मौका नहीं है। किन्तु थोड़े दिन पहले ही जब डिसआर्मामेंट के सम्बन्ध में यहां पर चर्चा चल रही थी तो स्वयं विदेश मंत्री श्री वाजपेयी जी और उसके बाद हमारे प्रधान मंत्री जी ने यह बात दोहरायी थी कि विश्व के अन्दर विश्व शक्तियों द्वारा इतना बारूद इकट्ठा किया जा चुका है कि वह तमाम विश्व को 15 बार भस्म कर सकता है। आज जब कि समस्त विश्व बारूद के ढेर पर बैठा हुआ है, उस समय हम यह कहें कि अभी वर्ल्ड गवर्नमेंट के बारे में सोचने की समय नहीं है यह बड़े अफसोस की बात है। क्या जब आधी दुनिया समाप्त हो जाएगी, जब एटम बम तमाम चीजों को खत्म कर देंगे, उस वक्त हमें वर्ल्ड गवर्नमेंट बना कर इसका इलाज सोचना होगा ?

बाद में हमारे ला मिनिस्टर साहब ने कहा कि हमारी कन्ट्री सोवर्न डेमोक्रेटिक सोशलिस्ट रिपब्लिक है। उन्होंने अपनी सोवर्निटी के बारे में बहुत जोर दिया। मैं उनसे पूछना चाहता हूं कि जब कश्मीर पर पाकिस्तान ने हमला किया था और वह हमारी धरती पर घुसता चला आ रहा था तो क्या हम युनाइटेड नेशंस में उसकी सहायता लेने नहीं गये थे ? इसी तरह से हमारी हजारों एकड़ जमीन चीन ने हमला कर के हथिया ली है। हम इन दोनों वक्तों में देखते रहे। क्या उस समय हमारी स्टेट सोवर्न नहीं थी ?

इसलिए मैं अर्ज करना चाहता हूं कि वर्ल्ड गवर्नमेंट का प्रस्ताव हिन्दुस्तान जैसा देश ही कर सकता है। हमारे यहां मनु ने एक हजार साल पहले कहा था —

एतद्देश प्रसूतस्य
एकाशादग्र जन्मनः
स्वं स्वंन चरित्रं शिक्षेवंश
पृथिव्यां सर्वे मानवाः

हिन्दुस्तान ही एक ऐसा देश है जो दुनिया के सब लोगों को अपने यहां आचार और सदाचार का अध्ययन करने की सुविधा देता रहा है और यहां से आचार और सदाचार सिखा कर लोगों को भजता रहा है। हिन्दुस्ताम एक शान्तिप्रिय देश है। इसलिए हिन्दुस्तान को ही सब से पहले वर्ल्ड गवर्नमेंन्ट के बारे में पहल करनी पड़ेगी।

इन शब्दों के साथ मैं इसका समर्थन करता हूं।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr. Deputy Speaker, Sir, I have no difficulty in accepting the proposal which has been made. As I had said on the last occasion, there was no quarrel whatsoever with the objectives of the Bill which had been brought. I had only pointed out as to what were the difficulties in the way of the Government accepting the Bill. But so far as the question of the Bill being circulated for eliciting public opinion is concerned, I donot object to that.

MR. DEPUTY-SPEAKER: The question is:

"That the Constitution (Amendment) Bill, 1977 (*Amendment of Article* 51) by Shri Hari Vishnu Kamath be circulated for the purpose of eliciting opinion thereon by the 10th August, 1978."

The motion was adopted

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Deputy Speaker, Sir, in all humility I would like to say that it is a day for rejoicing. India is the first country in the world whose Parliament has taken a step towards Worl-Government, and I thank the Government as also the Members of Parliament for having taken this very wise decision today on this historic occasion. The 5th of May, 1978 will be remembered in the annals of our country.

SHRI KANWAR LAL GUPTA: Let us congratulate Mr. Kamath.

MR. DEPUTY SPEAKER The other motions are all barred. Now we take up Shri Kanwarlal Gupta's Bill.

15.46 hrs.

INCOME-TAX (AMENDMENT) BILL*

(*Amendment of Section* 10)

श्री कंवर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूं :

"कि आय-कर अधिनियम, 1961 की और संशोधन करने वाले विधेयक पर विचार किया जाये।"

मेरा जो विधेवक है मैं समझता हूं कि इस में बिल्कुल कोई कंट्रोवर्सी नहीं होगी और सभी राजनीतिक दल इसका समर्थन करेंगे। इस में यह मांग की गई है कि जितने राजनीतिक दल हैं उनको जो इनकम होती है वह आयकर से मुक्त होनी चाहिए, उस पर इनकम टैक्स नहीं लगना चाहिए। इस वक्त मूवेबल और इन्सूवेबल प्रापर्टी से उनको जो आय होती है उस पर इनकम टैक्स और वैल्थ टैक्स भी लगता है। सैक्शन 10 जिस के तहत इनकम टैक्स एक्ट में एग्जैम्पशंज़ दी गई हैं उस में राजनीतिक दलों को नहीं दी गई हैं। मेरी मांग है कि उनको भी दी जानी चाहिए। इसका कारण यह है कि पोलिटिकल एजुकेशन जो है वह भी हमारे देश की शिक्षा का बहुत बड़ा हिस्सा है। अगर हमारे लोगें राजनीतिक दृष्टि से शिक्षित होंगे, उनको पता होगा कि उन्हें क्या करना चाहिए तो यह देश आगे प्रगति करेगा और अगर नहीं होंगे तो नहीं करेगा। किस तरह का ढांचा देश में होना चाहिए, सैक्युलर होना चाहिए, डेमोक्रेटिक्क होना चाहिए, मार्किस्ट होना चाहिए, तानाशाही होना चाहिए, यह सब जब तक लोगों के सामने ठीक तरह से नहीं रखा जाएगा और उनको एजूकेट नहीं किया जाएगा तब तक मुझे दुख है कि हमारे लोग ठीक निर्णय नहीं ले सकेंगे और उसका परिणाम हमारे देश के लिए और हम सब के लिए बहुत घातक हो सकता है। देश के विकास के लिए भी जरूरी है कि सब राजनीतिक दलों के पास इतने रिर्सोसिस हो कि वे अपनी विचारधाराओं का ठीक प्रकार से प्रचार कर सकें और आयकर उन से लेना मैं समझता हूं ठीक नहीं होगा और ऐसा करना उनके रास्ते में बाधा डालना होगा। अगर लोग ठीक तरह से पोलिटिकली एजुकेट नहीं हुए तो देश का डिवेलेपमेंट भी रुक जाएगा, हमारा प्रजातंत्र भी खतरे में पड़ जाएगा और तब क्या होगा यह कहना मुश्किल है।

15.47 hrs.

[DR. SUSHILA NAYAR *In the Chair*]

मार्च, 1977 में हमारे देश में क्रान्ति आई उसका एक ही कारण था कि राजनैतिक दृष्टि से देश में एक कांशैसनैस थी और उसका परिणाम यह हुआ कि जो लोग देश में तानाशाही लाना चाहते थे उनको लोगों ने उखाड़ कर फेंक दिया। इस लिए मेरी मांग है कि कोई भी राजनीतिक दल हो अगर वह इलैक्शन कमीशन से रिकगनाइज्ड है तो उस पर आयकर नहीं लगना चाहिए।

एक दूसरी शर्त भी है। हर राजनीतक दल अपने एकाउन्ट्स को ठीक तरह से मेंटेन करे। साल के बाद उनका उसको आडिट करवाना चाहिए और आडिट करवाने के